

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

Regn. No. OA 1196/86 Date of decision: 23.07.1992.

Shri S.K. Dass ... Applicant

Versus

Union of India ... Respondents

For the Applicant ... None

For the Respondents ... None

Coram:

The Hon'ble Mr. P.K. Kartha, Vice Chairman(J)

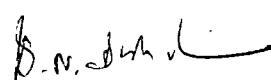
The Hon'ble Mr. B.N. Dhoundiyal, Administrative Member

1. Whether Reporters of local papers may be allowed to see the Judgment?

2. To be referred to the Reporters or not?

Judgment(Oral)
(of the Bench delivered by Hon'ble Shri P.K. Kartha,
Vice Chairman(J))

When this case was called, none appeared for both parites. This case has been listed in the first 15 cases peremptorily for final hearing. The application is dismissed for default and non-prosecution.


(B.N. DHOUNDIYAL)
MEMBER(A)
23.07.1992


(P.K. KARTHA)
VICE CHAIRMAN(J)
23.07.1992

RKS
230792